THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) As per information available with Central Electricity Authority (CEA), there has been no specific instance of problems due to supply of cheap quality equipments by Chinese companies; however, orders on Chinese suppliers were placed for the following projects of India Bulls Group, which were subsequently placed on BHEL:-

- (i) 2x660 MW (Stage-I) Amravati TPP in Maharashtra of M/s. Sophia Power Company Limited subsequently placed on BHEL for 5x270 MW.
- (ii) 2x660 MW (Stage-I) Nasik TPP in Maharashtra of M/s. Indiabulls Realtech Limited subsequently placed on BHEL for 5x270 MW.
- (c) As per information received from BHEL/CEA, during 2009-10, capacity commissioned through BHEL supplied equipment was 4095 MW and the provisional power segment turn over of BHEL was Rs. 26,650 crores.

Tribal sub plan

2576. SHRI PARIMAL NATHWANI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the highlights of the Tribal Sub-Plan (TSP);
- (b) whether many Ministers have reported difficulties in segregation of their TSP component;
- (c) if so, the details thereof; and
- (d) the steps taken by Government to solve this problem?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) The highlights of the Tribal Sub Plan (TSP) are as follows:

- (1) The benefits given to the tribals and tribal areas of State or a UT from the TSP are in addition to what percolates from the overall Plan of a State/UT;
- (2) TSP falls within the ambit of a State/UT Plan meant for the welfare and development of tribals. Such a plan is a part of the overall plan of a State or UT, and is therefore called a Sub-Plan.
- (3) Tribal Sub Plan (TSP) ensures a flow of funds for TSP areas at least in proportion to the ST population of each State/UT. Central Ministries/ Departments are to earmark funds of their annual plans for the welfare and development of ST in proportion to the ST population (8.2%) of the Country.
 - (4) The TSP is in 22 States and UTs which are:

States: Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Goa, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, UTs: A&N Islands and Daman & Diu.

(b) and (c) As per the feedback obtained in 10th plan, the responses of the Ministry/Departments were broadly as follows:

| Response | No. of Ministries/ |
|---|--------------------|
| | Depts. |
| Special efforts are taken for the welfare of tribals | 6 |
| Concerned sector benefits also cater/reach the tribals in general | 5 |
| Adoption of TSP concept difficult | 8 |

(d) The State Governments, where the actual implementation of such Central schemes takes place, are advised to apply the principle of convergence of funds and integrate schemes in a holistic manner, to ensure that sectoral schemes of he Central Government are suitably weaved into the fabric of development of tribals at the grassroots level.

The Ministry of Tribal Affairs and Planning Commission have written to the Central Ministries/Departments concerned during 2009-10.

Expansion of tribal sub plan areas

†2577. SHRI RAGHUNANDAN SHARMA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the growth of population in the tribal villages of Madhya Pradesh has resulted in the formation of many such areas which need to be included under sub-plan area;
- (b) whether the Tribal Sub Plan area has to be declared after considering the 13 proposals sent to the Central Government in connection with the expansion of Tribal Sub-Plan area in the State; and
- (c) whether the Central Government has taken a decision on this matter and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) After the reorganization of the State of Madhya Pradesh and creation of

[†]Original notice of the question was received in Hindi.